

PUNJAB VIDHAN SABHA

LIST OF BUSINESS

FRIDAY, THE 14TH DECEMBER, 2018

AT 10.00 A.M.

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. ANNOUNCEMENTS BY THE HON'BLE SPEAKER/SECRETARY

III. CALLING ATTENTION NOTICES

1. i) SARDAR LAKHBIR SINGH LODHINANGAL, MLA }
ii) SARDAR BIKRAMJIT SINGH MAJITHIA, MLA } to draw
the attention of the Chief Minister towards pollution
being caused by distillery situated in Village Kiri Afgana,
District Gurdaspur.

(No. 2)

2. SARDAR GURPARTAP SINGH WADALA, MLA:- to draw the
attention of the Minister for Agriculture towards
resentment amongst the potato growers as they are not
getting appropriate price of their crops.

(No. 4)

3. i) SARDAR GURPARTAP SINGH WADALA, MLA }
ii) SARDAR NAZAR SINGH MANSHAHIA, MLA } to draw the
attention of the Minister for Animal Husbandry towards
problem being faced by people due to the free roaming of
stray cattle on the main roads, streets and fields of
Punjab.

(No. 6 & 14)

IV. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

- i) THE SPEAKER to present the First Report of
the Business Advisory
Committee.
- ii) A MEMBER OF THE COMMITTEE to move that this House agrees
with the recommendations
contained in the First Report of
the Business Advisory
Committee.

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V. OFFICIAL RESOLUTIONS

THE CHIEF MINISTER to move that-

- i) " This House records its appreciation for the efforts made by Government of Punjab and Government of India to open Kartarpur Corridor and urges upon the Government of India to hasten completion of works to operationalise the corridor well before the 550th Birth Anniversary Celebrations of Sri Guru Nanak Dev Ji in November 2019 in keeping with the long pending demand of Punjabis, while ensuring that hard earned peace of Punjab is not disturbed in any manner.";

AND

- ii) " Recognizing that Government of Punjab has already reserved 50 percent seats in Urban Local Bodies and the Panchayati Raj Institutions for women, this House urges upon Central Government to hasten enactment of the Women's Reservation Bill providing for the reservation of one third of seats in the Lok Sabha and Legislative Assemblies for women."

VI. PRESENTATION OF REPORTS

**THE CHAIRMAN,
COMMITTEE OF
PRIVILEGES**

to present the First / Second / Third Interim Reports of the Committee of Privileges regarding privilege issues raised by-

- i) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against President, Shiromani Gurudwara Prabandhak Committee;
- ii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, MLA;
- iii) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhpal Singh Khaira, MLA;
- iv) Sardar Kulbir Singh Zira, MLA against Sardar Simarjeet Singh Bains, MLA;
- v) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Shri Pawan Kumar Tinu, MLA; and
- vi) Shri Brahm Mohindra, Minister for Parliamentary Affairs, Punjab against Sardar Sukhbir Singh Badal, MLA.

VII. PAPERS TO BE RE-LAID / LAID ON THE TABLE

1. A MINISTER to lay on the Table-

- i) the Punjab Panchayati Raj (Amendment) Ordinance, 2018 (Punjab Ordinance No. 3 of 2018); and
- ii) the Punjab Goods and Services Tax (Amendment) Ordinance, 2018 (Punjab Ordinance No. 2 of 2018),
as required under Article 213 (2)(a) of the Constitution of India.

2. A MINISTER to re-lay on the Table-

- i) the Punjab State Electricity Regulatory Commission (Conduct of Business) (Third Amendment) Regulations, 2013;
- ii) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (4th Amendment) Regulations, 2013;
- iii) regarding designating of the officers of the Punjab State Power Corporation Limited (PSPCL) / Licensee to Act as authority for the discharge of functions as envisaged in Regulation 37.2(c)(i) of the Punjab State Electricity Regulation Commission (Electricity Supply Code and Related Matters) Regulations, 2007;
- iv) regarding staying the operation of amendment to Sub clause(c) of the Regulation 21.2 of Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (4th amendment) Regulations, 2013 appearing at Sr. No.3 of the Notification No.PSERC/Secy./Reg.82 dated 21.6.2013 till further orders;
- v) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-state Open Access) (3rd Amendment) Regulations, 2013;
- vi) regarding Consumers complaint and Handling Procedure (CCHP);
- vii) the Punjab State Electricity Regulatory Commission (Forum and Ombudsman) (5th Amendment) Regulations, 2013;
- viii) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (5th Amendment) Regulations, 2013;
- ix) regarding Constitution of Supply Code Review Panel in terms of provisions of Regulation 4.1 of Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2007;
- x) the Punjab State Electricity Regulatory Commission (Conduct of Business) (4th Amendment) Regulations, 2014;
- xi) regarding appointment of Ombudsman, Electricity Punjab;

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- xii) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Generation, Transmission, Wheeling and Retail Supply Tariff) Regulations, 2014;
- xiii) regarding constitution of the State Advisory Committee;
- xiv) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Intra-state Open Access) (4th Amendment) Regulations, 2014;
- xv) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) Regulations, 2014;
- xvi) regarding constitution of a Supply Code Review Panel;
- xvii) the Punjab State Electricity Regulatory Commission (State Advisory Committee) (1st Amendment) Regulations, 2015;
- xviii) the Punjab State Electricity Regulatory Commission (Renewable Purchase Obligation and its compliance) (Amendment-1) Regulations, 2015;
- xix) the Punjab State Electricity Regulatory Commission (Grid Interactive Rooftop Solar Photo Voltaic Systems based on Net Metering) Regulations, 2015;
- xx) regarding date of coming into force, first control period and effective date for enforcement of Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Generation, Transmission, Wheeling and Retail Supply Tariff) Regulations, 2014;
- xxi) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Intra-State Open Access) (5th Amendment) Regulations, 2015;
- xxii) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Tariff) (3rd Amendment) Regulations, 2015;
- xxiii) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Determination of Tariff) (4th Amendment) Regulations, 2015;
- xxiv) regarding State Advisory Committee;
- xxv) regarding Consumer Complaint Handling Procedure (CCHP) (1st Amendment) 2015;

- xxvi) the Punjab State Electricity Regulatory Commission (Terms & Conditions for Determination of Tariff) (5th Amendment) Regulations, 2015;
- xxvii) the Punjab State Electricity Regulatory Commission (Appointment & Service Conditions of Employees) Regulations, 2015;
- xxviii) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Intra-state Open Access) (6th Amendment) Regulations, 2016;
- xxix) the Punjab State Electricity Regulatory Commission (Terms and Conditions for Determination of Generation, Transmission, Wheeling and Retail Supply Tariff) (1st Amendment) Regulations, 2016;
- xxx) the Punjab State Electricity Regulatory Commission (Terms and Conditions for intra-State Open Access) (7th Amendment) Regulations, 2016;
- xxxi) constitution of Punjab State Electricity Regulatory Commission Supply Code Review Panel;
- xxxii) the Punjab State Electricity Regulatory Commission (the Electricity Supply Code and Related Matters) (1st Amendment) Regulations, 2016;
- xxxiii) amendment in Consumer Complaint Handling Procedure (CCHP) (2nd Amendment) Regulations, 2016;
- xxxiv) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (2nd Amendment) Regulations, 2016;
- xxxv) the Punjab State Electricity Regulatory Commission (Forum and Ombudsman) Regulations, 2016;
- xxxvi) Constitution of State Advisory Committee;
- xxxvii) the Punjab State Electricity Regulatory Commission (Electricity Supply Code and Related Matters) (3rd Amendment) Regulations, 2017;
- xxxviii) appointment of Er.Santokh Singh Sarna, Member, PSERC as Adjudicating Officer;
- xxxix) the Punjab State Electricity Regulatory Commission (Consumer Complaint Handling Procedure (CCHP)) (3rd Amendment) Regulations, 2017;

- xl) appointment of Ombudsman;
- xli) Constitution of Advisory Committee; and
- xlii) amendment in Advisory Committee constituted by Punjab State Electricity Regulatory Commission,
as required under Section 182 of the Electricity Act, 2003.

3. A MINISTER to lay on the Table-

- i) the Punjab State Electricity Regulatory Commission Electricity Supply Code and Related Matters (4th Amendment) Regulations, 2018;
- ii) amendment in the Punjab State Electricity Regulatory Commission Electricity Supply Code and Related Matters (4th Amendment) Regulations, 2018;
- iii) the Punjab State Electricity Regulatory Commission Accounting Policy and Procedures (1st Amendment) Regulations, 2018; and
- iv) extension in the Supply Code Review Panel constituted as per provisions of the Punjab State Electricity Regulatory Commission Electricity Supply Code and related Matters Regulations, 2014,
as required under Section 182 of the Electricity Act, 2003.

4. A MINISTER to lay on the Table the Notifications regarding-

- i) the Punjab Real Estate Regulatory Authority (Procedure for handling complaints and related matters) Regulations, 2017;
- ii) the Punjab Real Estate Regulatory Authority (General) Regulations, 2017; and
- iii) the Punjab Real Estate Regulatory Authority (Recruitment and Conditions of Service of Employees) Regulations, 2017,
as required under Section 86(2) of the Real Estate (Regulation and Development) Act, 2016.

5. A MINISTER to lay on the Table the 7th Annual Report of the Punjab State Transmission Corporation Ltd. for the year 2016-17, as required under Section 619-A of the Companies Act, 1956.

6. A MINISTER to lay on the Table the Annual Report on the activities of the Punjab Construction Workers Welfare Board and Separate Audit Report on the Accounts of the Punjab Building and Other Construction Workers Welfare Board, Chandigarh for the years 2013-14 and 2014-15, as required under Section 27(5) of the Building and Other Construction Worker's (Regulation of Employment and Conditions of Service) Act, 1996.

7. **A MINISTER to lay on the Table** the Annual Report of the Punjab Agricultural University, Ludhiana for the year 2016-17, as required under Section 39(3) of the Haryana and Punjab Agricultural Universities Act, 1970.
8. **A MINISTER to lay on the Table** the Audit Observations on the Utilization of Grants of the Punjab Agricultural University, Ludhiana for the year 2016-17, as required under Section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
9. **A MINISTER to lay on the Table** the Balance Sheet and Profit & Loss Account of the Punjab Scheduled Castes Land Development and Finance Corporation for the year 2014-15 and Annual Administrative Report of the Punjab Scheduled Castes Land Development and Finance Corporation for the year 2016-17, as required under Section 619-A of the Companies Act, 1956.
10. **A MINISTER to lay on the Table** the 50th Annual Report of the Punjab State Industrial Development Corporation Limited for the year 2015-16, as required under Section 619-A of the Companies Act, 1956.
11. **A MINISTER to lay on the Table** the 40th Annual Report of the Punjab Information & Communication Technology Corporation Limited for the year 2015-16, as required under Section 619-A of the Companies Act, 1956.
12. **A MINISTER to lay on the Table** the Annual Statement of Accounts & Audit Report of the Punjab State Electricity Regulatory Commission for the year 2016-17, as required under Section 104(4) of the Electricity Act, 2003.
13. **A MINISTER to lay on the Table** the 15th Annual Reports & Accounts of the Punjab Agro Foodgrains Corporation Limited, for the year 2016-17, as required under Section 619(A) of the Companies Act, 1956.
14. **A MINISTER to lay on the Table** the Annual Report of the Punjab State Electricity Regulatory Commission for the year 2016-17, as required under Section 105(2) of the Electricity Act, 2003.
15. **A MINISTER to lay on the Table** the Annual Report & Accounts of the Punjab Small Industries & Export Corporation Ltd. for the year 2015-16, as required under Section as required under Section 619(A) of the Companies Act, 1956.

VIII. LEGISLATIVE BUSINESS

1. **The Punjab Panchayati Raj (Amendment) Bill, 2018.**
(Replacing Ordinance)

A MINISTER to introduce the Punjab Panchayati Raj (Amendment) Bill, 2018.

To move that the Punjab Panchayati Raj (Amendment) Bill, 2018, be taken into consideration at once.

Also to move that the Bill be passed.

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2. The Punjab Regulation of Cattle Feed, Concentrates and Mineral Mixtures Bill, 2018.

A MINISTER to introduce the Punjab Regulation of Cattle Feed, Concentrates and Mineral Mixtures Bill, 2018.

To move that the Punjab Regulation of Cattle Feed, Concentrates and Mineral Mixtures Bill, 2018, be taken into consideration at once.

Also to move that the Bill be passed.

3. The Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2018.

A MINISTER to introduce the Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2018.

To move that the Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2018, be taken into consideration at once.

Also to move that the Bill be passed.

4. The Punjab Goods and Services Tax (Amendment) Bill, 2018. (Replacing Ordinance)

A MINISTER to introduce the Punjab Goods and Services Tax (Amendment) Bill, 2018.

To move that the Punjab Goods and Services Tax (Amendment) Bill, 2018, be taken into consideration at once.

Also to move that the Bill be passed.

**CHANDIGARH:
THE 13TH DECEMBER, 2018.**

**SHASHI LAKHANPAL MISHRA,
SECRETARY.**


Superintendent
Punjab Vidhan Sabha
Chandigarh